

Deputy General Manager & Recovery Officer Recovery and Refund Department Recovery Division II Tel: 022-4045 9127 pankajs@sebi.gov.in

Notice of Attachment of Bank Account

Attachment Proceeding No. 14848 of 2025 Certificate No. 8836 of 2025

The Principal Officer/ Chairman & Managing Director/CEO All the Banks in India.

1. Whereas a Recovery Certificate No. 8836 of 2025 dated July 22, 2025 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs. 2,44,18,422 (Rupees Two Crore Forty Four Lakh Eighteen Thousand Four Hundred Twenty Two Only) as detailed below along with interest/costs/charges/expenses etc. against Chetan Yashwant Shukla (PAN: ABBPS2467H) ["Defaulter"] and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated July 22, 2025 had been issued to Chetan Yashwant Shukla which was served on July 29, 2025.

Amount (in Rupees)
1,58,55,469.00/-
87,20,508.00/-
1,000/-
2,45,76,977.00

- Whereas no amount has been paid by the defaulter and there is sufficient reason to believe that the defaulter may dispose of the amounts/ proceeds in the Bank accounts held with your Bank and realization of amount due under the certificate would in consequence be delayed or obstructed.
- 3. It is therefore in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
 - All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank; and





A.P. No. 14848 of 2025

- ii) All other amount/ proceeds due or may become due to the Defaulter or any money held or may subsequently be held for or on account of the Defaulter.
- 4. It is further ordered with immediate effect that No Debit shall be made in the said account/s to the extent of the total dues mentioned above until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.
- 5. You are hereby directed to provide the following within 15 days to the undersigned/ our representative on service of this Notice:
 - a) Details of all the Accounts including Lockers held by the defaulter with your Bank;
 - b) Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;
 - c) Confirmation of Attachment of the said account(s) and lockers; and
 - d) Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no bank account/balance with your bank.

- 6. If the defaulter is not having any type of account with your bank, then the same need not be informed to SEBI.
- 7. You are also directed to immediately attach any new account/s opened by the defaulter with your Bank post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.
- This Notice of attachment is issued in exercise of powers conferred under Sections 28A(1), 11(2)(ia) of the Securities and Exchange Board of India Act, 1992 ("SEBI Act") read with Section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Mumbai this 14th day of August, 2025

SEAL

Copy to:

पंकज युवराज शिंदे PANKAJ YUVARAJ SHINDE उप. महाप्रबंधक और वसूली अधिकारी Dy. General Manager & Recovery Officer

Chetan Yashwant Shukla (PAN: ABBPS2467H)

भारतीय प्रतिभृति और विनिमय बोर्ड A-601, Bhoumik CHS, Ram Galli, S V Road, kandivali West, Mumbai \$400067 and Exchange Board of India मुंबई / Mumbai

701, Kamla Vihar Parekh Nagar, SV Road, near Jain Temple, Kandivali West, Mumbai-400067

(With a direction not to receive/recover/demand the proceeds/money held / to be held in the aforesaid accounts.)

Deputy General Manager & Recovery Officer Recovery and Refund Department Recovery Division II Tel: 022-4045 9127 pankajs@sebi.gov.in

Notice of Attachment of Demat Account and Mutual Fund Folio(s)

Attachment Proceeding No. 14849 of 2025

Certificate No. 8836 of 2025

M/s. National Securities Depository Ltd. 4th floor, 'A', Wing, Trade World Kamala Mills Compound Senapati Bapat Marg Lower Parel, Mumbai – 400013 M/s. Central Depository Services (I) Ltd. P J Towers, 17th floor Dalal Street Fort, Mumbai – 400001

The Principal Officer/Chairman & Managing Director/CEO All the Mutual Funds in India.

1. Whereas a Recovery Certificate No. 8836 of 2025 dated July 22, 2025 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs. 2,44,18,422 (Rupees Two Crore Forty Four Lakh Eighteen Thousand Four Hundred Twenty Two Only) as detailed below along with interest/costs/charges/expenses etc. against Chetan Yashwant Shukla (PAN: ABBPS2467H) ["Defaulter"] and the same is due from the Defaulter in respect of the said certificate. A Notice of Demand dated July 22, 2025 had been issued to Chetan Yashwant Shukla which was served on July 29, 2025.

Description of Dues	Amount (in Rupees)
Amount directed to be refunded by WTM vide Order No. WTM/AB/WRO/WRO/25/2020-21 dated 26.02.2021 in the matter of Unregistered Investment Advisory Services	1,58,55,469.00/-
Interest from February 2021 to August 2025 @ 1% p.m.	87,20,508.00/-
Recovery Cost	1,000/-
Total	2,45,76,977.00

2. Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the securities/instruments in the Demat account/s or





A.P. No. 14849 of 2025

Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.

- 3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
 - i) All Demat Account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
 - ii) All Mutual fund folio/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
- 4. It is further ordered with immediate effect that **No Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.
- 5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice.
 - a) Details of all the Accounts/folios held by the Defaulter with you;
 - b) Copy of the Account Statement/s; and
 - c) Confirmation of Attachment of the said accounts/folios

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no account/folio with you.

- 6. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
- 7. You are also directed to immediately attach any new account/s opened or folio/s created for the defaulter by you post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s or folio/s.
- 8. This Notice of attachment is issued in exercise of powers conferred under Sections 28A(1), 11(2)(ia) of the Securities and Exchange Board of India Act, 1992 ("SEBI Act") read with Section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Mumbai this 14th day of August, 2025

SEAL

Copy to:

Chetan Yashwant Shukla (PAN: ABBPS2467H)

A-601, Bhoumik CHS, Ram Galli, S V Road, kandivali West, Mumbai – 400067य प्रतिभूति और विनिमय बोर्ड Securities and Exchange Board of India

Recovery Officer

पंकज युवराज शिंदे
PANKAJ YUVARAJ SHINDE
उप. महाप्रबंधक और वसूली अधिकारी
Dy. General Manager & Recovery Officer
- 40006 व प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India

701, Kamla Vihar Parekh Nagar, SV Road, near Jain Temple, Kandivali West, Mumbai-400067 (With a direction not to deal with the securities/ instruments held/ to be held in the aforesaid accounts.)